

1	2	3	4	5	6	7
RCF:Trombay-V	151.8	0.0	11.9	0.0	12.8	0.0
RCF:Thal	785.1	0.0	97.7	0.0	84.8	0.0
MFL:Chennai	366.7	142.8	62.9	69.5	88.7	86.6
PPLParadeep*	129.6	331.2	31.8	30.9	-	-

*Disinvested on 28-02-2002.

(d)The fertilizer plants closed during 2002 alongwith their production capacity are given below:

Name and location of the fertilizer plants in Public Sector Undertakings	Installed Capacity ('OOO'MT)	
	Nitrogen	Phosphate
FCLSindri	151.8	0.0
FChGorakhpur	131.0	0.0
FCIrRamagundam	152.0	0.0
FChTalcher	152.0	0.0
HFC:Durgapur	80.0	0.0
HFC:Barauni	85.0	0.0
PPCLSaladipura	0.0	15.8

Rejection of New Pharma Policy

1739. SHRI RAMA SHANKAR KAUSHIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Bangalore High Court has rejected the new Pharma Policy;

(b) if so, the details thereof;

(c) what further action is being taken by Government to defend its position; and

(d) by when Government propose to come out with the new Drugs Price Control Order?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH): (a) to (d) A Public Interest

Litigation in Karnataka High Court has resulted in an order dated 12.11.2002 which stops the Government from implementing the price control regime of the Pharmaceutical Policy-2002. Government have filed a Special Leave Petition in the Supreme Court against the order of the Karnataka High Court.

Pension to Women Affected by Bhopal Gas Tragedy

†1740. SHRI RAMA SHANKER KAUSHIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any demand has been made by the women affected by Bhopal gas tragedy to increase the amount of pension being given at present to them; and

(b) if so, the number of such women together with the existing amount of pension and the decision Government have taken or contemplating to take on their demand?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH): (a) According to information received from the State Government of Madhya Pradesh, no such demand has been received.

(b) In view of (a) above, the question does not arise.

VSS in Durgapur Unit of HFCL

1741. SHRI DIPANKAR MUKHERJEE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether as per AAIFR's order revival of Durgapur unit of HFCL was to be reconsidered by BIFR;

(b) whether before the hearing of BIFR, almost all the employees of the unit were released on Voluntary Separation Scheme (VSS);

(c) if so, the reason therefor;

(d) when were ease orders actually issued to the individual employees; and

†Original notice of the question was received in Hindi.